# Central Administrative Tribunal Principal Bench New Delhi

CP No.503/2017 in OA No.489/2017

## New Delhi, this the 5<sup>th</sup> day of February, 2018

Hon'ble Mr. Raj Vir Sharma, Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)

Ramesh Kumar S/o Shri Dhuli Chand R/o A-Block, H.No.239, Shakur Pur New Delhi – 1100...

.... Petitioner

(By Advocate: Shri Pinaki Addy for Shri Sharda Garg)

#### Versus

- Shri Puneet Goyal, Comm. of South Delhi Municipal Corporation Vigilance Department 26<sup>th</sup> Floor, Civic Centre J.L.N. Marg, Minto Road New Delhi – 110 002.
- Shri Surendra Kumar
   Dy. Law Officer (Vig.)
   South Delhi Municipal Corporation
   26<sup>th</sup> Floor, Civic Centre
   J.L.N. Marg,
   Minto Road
   New Delhi 110 002.

.... Respondents.

(By Advocate:Shri R.K.Jain)

## **ORDER (ORAL)**

## Hon'ble Mr. Raj Vir Sharma, Member (J)

Heard learned counsel for the parties.

- 2. In compliance of the directions of the Tribunal, the respondents have passed an order dated 16.10.2017.
- 3. In view of the aforesaid, we are satisfied that our order has been substantially complied with. Accordingly, the CP is closed. Notices issued to the alleged contemnor are discharged. No costs.

(Praveen Mahajan) Member (A) (Raj Vir Sharma) Member (J)

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